

**IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE THE CHIEF JUSTICE MR. SOUMEN SEN
&
THE HONOURABLE MR. JUSTICE SYAM KUMAR V.M.**

Wednesday, the 2nd day of September 2026 / 11th Bhadra, 1948
WP(PIL) NO. 81 OF 2026(S)

PETITIONER:

PAULY VADAKKAN, AGED 56 YEARS, VADAKKAN HOUSE, C-2,
PRIYADARSHINI APARTMENTS, FATHIMA CHURCH ROAD,
KADAVANTHRA, ERNAKULAM, PIN - 682 020.

RESPONDENTS:

1. STATE OF KERALA, REPRESENTED BY PRINCIPAL SECRETARY, PUBLIC WORKS DEPARTMENT, KERALA GOVERNMENT SECRETARIAT, PALAYAM, THIRUVANANTHAPURAM, PIN - 695 001.
2. KOCHI METRO RAIL LIMITED, REPRESENTED BY ITS MANAGING DIRECTOR, 8TH FLOOR, REVENUE TOWER, PARK AVENUE, KOCHI, PIN - 682 011.
3. KOCHI MUNICIPAL CORPORATION, REPRESENTED BY ITS SECRETARY, CORPORATION OFFICE, PARK AVENUE, KOCHI, PIN - 682 011.
4. DISTRICT COLLECTOR, CIVIL STATION, KAKKANAD, ERNAKULAM, PIN - 682 030.
5. KERALA ROAD SAFETY AUTHORITY (KRSA), REPRESENTED BY ITS EXECUTIVE DIRECTOR, TRANSPORT BHAVAN, EAST FORT, THIRUVANANTHAPURAM, PIN - 695 023.
6. THE KERALA PUBLIC WORKS DEPARTMENT, REPRESENTED BY THE CHIEF ENGINEER, R&B AND ADMINISTRATION, PUBLIC OFFICE BUILDING, THIRUVANANTHAPURAM, PIN - 695 001.
7. PWD (ROADS) DIVISION, REPRESENTED BY ITS ASSISTANT EXECUTIVE ENGINEER, ERNAKULAM ALUVA, ERNAKULAM, PIN - 683 101.

Writ petition (Public Interest Litigation) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(PIL) the High Court be pleased to constitute a technical team and call for detailed report. Pending disposal of the above Writ Petition.

This petition coming again on for admission upon perusing the petition and the affidavit filed in support of WP(PIL), this Court's order dated 07/08/2026 and the court passed the following:

P.T.0

WEDNESDAY, THE 2ND DAY OF SEPTEMBER 2026

WP(PIL) No. 81 of 2026

PAULY VADAKKAN

VS

STATE OF KERALA & OTHERS

ADVS FOR PETITIONER/S:

SRI.JOMY K. JOSE, SHRI.SALMAN FARIS, SMT.RIYA A.

ADVS FOR RESPONDENT/S:

SHRI.ANTONY MUKKATH, SHRI.K.ANAND, ADDITIONAL STANDING

COUNSEL, KOCHI MUNICIPAL CORPORATION



W.P(PIL)No.81 of 2026

2

SOUMEN SEN, C. J. & SYAM KUMAR V. M., J.

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W.P(PIL)No.81 of 2026

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Dated this the 2nd day of September, 2026**Appearance:**

For the Petitioner : Mr.Jomy K.Jose

For the Respondents : Mr.Antony Mukkath-R2

Mr.K.Anand, Addl.SC for R3

Mr.Biju Meenattoor, Sr.GP

Soumen Sen, C.J.

The learned Senior Government Pleader has placed an affidavit filed on behalf of the 1st respondent, wherefrom it appears that a decision has been taken at the level of the Additional Chief Secretary, Finance Department for sanctioning an amount of Rs.10 Crore to the Kochi Municipal Corporation for rectification of the S.A. Road stretch based on the direction of this Court.

W.P(PIL)No.81 of 2026

3

2. The Finance Department has also informed that they agree to release the estimated amount upon completion of the procedural formalities required for commencement of the work.

3. The Kochi Municipal Corporation shall file an affidavit before the adjourned date, indicating steps they have taken in the meantime for commencement of the work.

The matter stands adjourned to 16th September 2026.

Sd/-



**SOUMEN SEN
CHIEF JUSTICE**

Sd/-

**SYAM KUMAR V. M.
JUDGE**

smm